GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:1127 ANSWERED ON:04.03.2013 AIR POLLUTION DUE TO COMMERCIAL VEHICLES

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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has taken any steps to reduce air pollution in the country particularly in NCR and other metro-politan cities;
- (b) whether the Government has taken any action and has issued new emission norms for industries, power stations and diesel operated commercial vehicles;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the time by which it is likely to be implemented?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) Yes Sir. The steps taken by the Government to control air pollution in the country including National Capital Region (NCR) and metro-cities inter alia include:
- # Bharat stage-IV emission norms have been implemented in 13 mega cities including NCR for new 4-wheelers from 2010.
- # Mass emission standards (Bharat Stage III) have been notified for two, three wheelers and diesel driven agricultural tractors from April 1, 2010 throughout the country.
- # Stringent Emission Standards have been implemented to regulate emissions from in-use vehicles from October 2004.
- # Supply of improved diesel and gasoline.
- # Operating Compressed Natural Gas (CNG) mode public transport in Delhi.
- # Introduction of metro in Delhi to promote use of mass public transport system.
- # Central Pollution Control Board and State Pollution Control Boards are implementing the Air (Prevention and Control of Pollution) Act 1981 to restore air quality.
- # A mutually time targeted programme is implemented under Corporate Responsibility for Environment Protection (CREP).
- # Special drives for prevention and control of pollution in 17 categories of highly polluted industries.
- (b) to (e) The action taken by the Government/ (CPCB) and issued new emission norms for industries, power plants and diesel operated commercial vehicles include;
- # Revision of emission norms for petrol and kerosene driven gensets and emission norms for Genset Diesel Engine.
- # Issued Directions under Section 5 of the Environment (Protection) Act, 1986 to 338 defaulting 17 category of highly polluting industries since last 3 years.
- # Standards are developed for Oxides of Nitrogen (NOx), Sulphur Dioxide (SO2) and load based standards for particulate matter (PM) including revision of PM emission standard for cement industry.
- # BS-IV emission standards have been notified for all the diesel commercial vehicles in 20 cities of the country including NCR and other metro cities.
- # The quality of diesel has also been improved to make it commensurate with BS-IV emission norms.
- # Most of non-destined buses/trucks are not allowed to enter city premises and are by-passed.
- # Heavy duty trucks in cities are allowed to ply only during specific timings.
- # In Delhi & some other cities most of the public transport is running on CNG instead of diesel.
- # 15 years old commercial vehicles are not allowed to ply in Delhi since December 1998.
- # All the commercial vehicles are required to undertake annual fitness checks & certification.